

MEGHALAYA LEGISLATIVE ASSEMBLY
BUDGET SESSION
(BULLETIN)
WEDNESDAY, THE 16TH MARCH, 2011.

The House met at 10.00 am with the Hon'ble Speaker in the Chair, and transacted business till 3:45 P.M. The day was allotted for transaction of Government Business.

1. Questions:

Starred Questions No.61 to No.70 were taken up and disposed.

2. Debate on Governor's Address:

Members who participated were Shri Manas Chaudhuri, MLA, Shri H. S. Lyngdoh, MLA, Shri Sayeedullah Nongrum, MLA, Shri Ardent M. Basaiawmoit, Shri James K. Sangma, MLA, Shri Pynshngainlang Syiem, Shri Phillipole Marak, MLA, Dr. P. W. Khongjee and Shri Omillo K. Sangma, MLA.

3. Dr. Mukul Sangma, Chief Minister replied.

4. Presentation/ Laying:

Dr. Mukul Sangma, Chief Minister presented the following:

- (i) The Supplementary Demands for Grants and Supplementary Appropriation for 2010-2011.
- (ii) Report No.1 of the Comptroller & Auditor General of India of State Finances for the year ended 31st March, 2010.
- (iii) Reports No.2 of the Comptroller & Auditor General of India (Civil & Commercial) for the year ended 31st March, 2010.
- (iv) Report No. 3 of the Comptroller & Auditor General of India (Revenue Receipts) for the year ended 31st March, 2010.
- (v) Finance Accounts (Volume 1& 2) of 2009-2010
- (vi) Appropriation Accounts – 2009-2010.

5. Dr. Mukul Sangma, Chief Minister in-charge, Personnel to lay the Notification No. PER (AR)21/2010.....relating to the Meghalaya Services (Discipline & Appeal) Rules, 2011.

6. RESOLUTION: Shri B. M. Lanong, Deputy Chief Minister in-charge Law laid Government resolution for moving the Government of India for extension of Tenth Schedule of the Constitution of India to the three Autonomous District Councils. The Resolution was moved by the Deputy Chief Minister and adopted by the House.

7. Shri Prestone Tynsong, Minister in-charge, Municipal Administration introduced the Meghalaya Community Participation Bill, 2011.

8. Prof. R. C. Laloo, Minister in-charge Revenue & Disaster Management laid Government Resolution regarding Inter-State Boundary. The Resolution was moved by the Minister and adopted by the House.

9. ADJOURNMENT:

As there was no more Business to be transacted for the day, the House was adjourned till 10 a.m. on Thursday, the 17th March, 2011.

**Dated Shillong,
The 16th March, 2011.**

**H. Mylliemngap
Secretary,
Meghalaya Legislative Assembly.**